

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.408**  
**IB/119/ND/2024**

**IN THE MATTER OF:**

Groyyo Private Limited	...	Applicant
Versus		
Shyam Indofab Private Limited	...	Respondent

**Under Section 9 (IBC)**

**Order delivered on 05.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Gagan Narang Adv. Urvi Syal  
For the Respondent : Adv. Arun Saxena ,Adv. Vikas Ashwani

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Applicant is present. Learned Counsel for the Respondent is present and submitted that they have filed the reply and the same is on board. Learned Counsel for the Applicant seeks some time to file the rejoinder. A week's time granted to file rejoinder. List the matter on **02.08.2024.**

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**